

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6945 of 2026

Suresh Kumar : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated June 07, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated June 12, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated June 23, 2026 (Reg. No. SEBIH/A/E/26/00231). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.

2. **Queries in the application** - The appellant, in his application dated June 07, 2026 sought the following information:

“1. Complete details of the land/plot allegedly allotted against PACL Certificate No. U087326xxxxx, U087326xxxx & U087326xxxx.

2. Plot number, survey number, khasra number, area, location and address of the allotted land.

3. Date of allotment and copies of the allotment records.

4. Certified copy of allotment letter, if any, issued in my name.

5. Certified copies of any communication sent to me regarding such allotment.

6. Whether possession of the said plot was ever recorded as handed over; if yes, provide certified copies of possession-related records.

7. *Details and certified copies of any registry, transfer, mutation or other ownership documents executed in my name.*

8. *Source/document on the basis of which PACL Ltd. informed that land had been allotted against my certificate.*

9. *Name and designation of the officer/ authority maintaining such records.”*

3. **Reply of the Respondent** – The respondent, in response the application, informed that all communication regarding refund status is handled by the Justice (Retd.) R.M Lodha Committee. The respondent advised the appellant to approach the Justice (Retd.) R. M Lodha Committee. The respondent also informed that the details of PACL matters-Public Notices, Press Releases, Status Report and FAQs etc. are available on SEBI website.
4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto On consideration, I note that from the reply of the respondent, it is not clear whether the requested information is available with SEBI or not. Accordingly, I find that the queries have not been adequately addressed.
6. Considering the above observations, I remit the application to the respondent for *de novo* consideration of application and sending appropriate response to the appellant in terms of RTI Act, within 15 working days from the date of receipt of this order.
7. The Appeal is accordingly disposed of.

Place: Mumbai

Date: July 21, 2026

RUCHI CHOJER

**APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA**